

## **RULES FOR THE INTERNAL WORKING OF THE COMMITTEE ON GOVERNMENT ASSURANCES**

1. The Vidhan Sabha Secretariat shall examine the daily proceedings of the House in order to mark those statements of Ministers which constitute assurances and send the copies there of to the Government,

2. The Secretary to the Government shall communicate to the Secretary, Vidhan Sabha, information regarding action taken on assurances and this information must in all cases be supplied to the Secretary, Vidhan Sabha within the maximum period of three months of the receipt of the copies of statements by them.

3. The Secretariat shall prepare a memorandum on the various items of assurances to be considered by the Committee. The memoranda shall state briefly the assurance given by the Minister in Vidhan Sabha, action taken by the Government to implement the assurance, the extent to which it has actually been implemented and whether such implementation has taken place within the minimum time necessary for the purpose.

4. The Committee will make a preliminary examination of the memoranda prepared by the Secretariat on the information received from the Government and decide upon the points in regard to which the Committee would require further information.

5. The Secretariat shall prepare Draft Report of the Committee containing their recommendations which, after approval by the Chairman, shall be placed before the Committee.

6. The statements of assurances which the Committee considers as implemented or closed or dropped shall be included in the Report as an Appendix.

7. The Committee shall make at least one Report during its term of office.

8. The Report of the Committee shall be presented to the Speaker or to the House if in Session by the Chairman or in his absence by any member of the Committee who attended the meeting at which the Report was approved by the Committee.

9. As soon as possible after presentation of the Report to the House, copies thereof shall be circulated to the members of the House and the Government and to other Persons or authorities concerned.

10. The date and time of a sitting of the Committee will be fixed by the Chairman, notice thereof along with the agenda shall be circulated to the members at least one week before the Sitting,

11. A Member who is not a member of the Committee may be invited to attend any sitting of the Committee under the orders of the Chairman but he shall not have a right to vote.

12. The papers circulated to the Committee shall be treated as confidential and the contents there of shall not be divulged to anyone without the permission of the Chairman.

13. The Committee may call the concerned Secretary to the Government to give evidence on any point which is under consideration of the Committee.

14. Relevant portions of verbatim proceedings of the sitting, at which evidence has been taken, shall be forwarded to the witnesses for confirmation and return within 48 hours of receipt. If corrected copies of proceeding are not received back in time thereof, the reporters copy shall be treated as authentic.

15. The Secretariat shall prepare draft minutes of the sitting of the Committee for approval of the Chairman or the member who presided at the sitting as the case may be.

16. The fact that evidence was given before the Committee shall be mentioned in the minutes of the relevant sitting.

17. The minutes of each sitting of the Committee shall be circulated to the members of the Committee.

18. A member of Rajasthan Legislative Assembly who is not a member of the Committee, or a member of any other State Legislature, may with the permission of the Chairman, attend a sitting of the Committee when evidence is being taken by them, but not when the Committee is deliberating. Such member or officer shall not, however, take part in any manner in the proceedings of the Committee nor sit in the body of the Committee.

### **SCHEDULE-I**

**(Rules 244 and 245 of the Rules of Procedure and Conduct of Business in the Rajasthan Legislative Assembly)**

#### **244. Functions of Committee on Government Assurances:**

There shall be a Committee on Government Assurances to scrutinise the assurances, Promises, undertakings, etc. given by Minister, from time to time, on the floor of the House and to report on

- (a) the extent to which such assurances, promises, undertakings, etc. have been implemented, and
- (b) where implemented whether such implementation has taken place within the minimum time necessary for the purpose.

**245. Constitution of Committee** - (1) The Committee shall consist of not more than fifteen members who shall be nominated by the Speaker:

Provided that a Minister shall not be nominated a member of the Committee, and that if a member, after his nomination to the Committee, is appointed a Minister, he shall cease to be a member of the Committee from the date of such appointment.

(2) The term of office of members of the Committee shall not exceed one year.

### **SCHEDULE - 2**

**List of standard forms which constitute Assurances.**

(As approved by the Committee on 24th December, 1966)

1. The matter is under consideration.
2. I shall look into it.
3. Enquiries are being made,
4. I shall inform the Hon'ble Member.
5. I shall write to the Government of India.
6. I assure the House that all suggestions by Hon'ble Member will be carefully considered.
7. I shall study the conditions on the spot during my tour.

8. I shall consider the matter.
9. I will consider it.
10. I will suggest to the Government of India.
11. We will Put the matter in the shape of a resolution.
12. I shall see what can be done about it.
13. I will look into the matter before I can say anything.
14. The suggestions will be taken into consideration.
15. The matter will be considered at the... conference to be held on....
16. The matter is still under consideration and if anything requires to be done it will certainly be done.
17. The matter will be taken up with the Government of India.
18. I have no information, but, I am prepared to look into the matter.
19. Efforts are being made to collect necessary data.
20. The suggestions made will be borne in mind while Framing the rules.
21. If the Hon'ble Member so desires, I can issue further instructions
22. Copy of the report, when finalized, will be placed in the Library of the House.
23. I will supply it to the Hon'ble Member.
24. I think it can be done.
25. If the Honble member's allegation is true, I shall certainly have the matter gone Into.
26. We shall have to find that out.
27. I will draw the attention of the Union Government who, I hope, will take adequate steps in this direction.
28. It is a suggestion, for action which will be considered.
29. All the points raised by various Hon'ble Members will be considered and the result will be communicated to each Hon'ble Member.
30. Information is being collected and will be laid on the Table of the House.
31. I am reviewing the position.
32. Directions by the Speaker, Deputy Speaker or the Chairman involving action on the parts of Ministers.
33. All specific points on which information is asked for and promised.

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